

COURT-I

**In the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 55 OF 2016

Dated : 24th August, 2016

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munikrishnaiah, Technical Member**

In the matter of :

**M/s Bhoruka Power Corporation Ltd. ...Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Pallavi Mohan
Mr. Ravinder (Rep.)

Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-2

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 08.09.2016 after serving copy on the other side.

List the matter on **26.09.2016**. In the meantime, pleadings be completed.

**(T.Munikrishnaiah)
Technical Member**
ts/mk

**(Justice Ranjana P. Desai)
Chairperson**